

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1319
ANSWERED ON:01.12.2014
CBT OF EPFO
Gaikwad Dr. Sunil Baliram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the set of rules and conditions of service under which member of the Central Board Trustees (CBT) are governed;
- (b) the details of the accountability of members of CBT;
- (c) whether the Trustees of Central Board Employees Provident Fund Organization (EPFO) a statutory body comes under the definition of 'Public Servant';
- (d) if so, the details thereof; and
- (e) if not, the reasons for allowing CBT to govern huge funds involving the interest of crores of EPF subscribers and their families?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (e): The Central Board of Trustees (CBT) of EPF is a statutory body constituted under Section 5A of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. Section 5A (3) of the Act provides that the CBT shall (subject to the provisions of Section 6 and Section 6C) administer the Fund vested in it.

CBT consists of both official and non-official trustees/members. The official members are public servants who are governed and are accountable under their respective service rules. The non-official members, who represent employees'/employers' associations, do not come under the definition of 'Public Servants' only by virtue of being a trustee/member of CBT as they only receive TA/DA for attending the meetings of CBT as defined in Para 18 of the Employees' Provident Funds Scheme, 1952.